

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A. 741/96.

Dt. of Decision: 21-06-96.

1. G.Venugopal
2. G.G.Suresh Kumar

.. Applicants.

Vs

1. The Chief Commissioner,
Customs and Central Excise,
Hyderabad Zone, Lal Bahadur
Stadium Road, Basheerbagh,
Hyderabad.

2. The Commissioner-I,
Customs and Central Excise,
Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.

.. Respondents.

Counsel for the Appellants : Mr. P.Naveen Rao

Counsel for the Respondents : Mr. V.Bhimanna, Addl.CGSC.

CCRAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

..2

18

-2-

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard Mr. P.Naveen Rao, learned counsel for the applicants and Mr. V.Bhimanna, learned counsel for the respondents.

2. There are two applicants in this OA. Both of them were transferred from Vishakapatnam Commissionerate Range to Hyderabad Commissionerate Range by order No.42/96 dated 25-04-96 (Annexure A-I). They are not yet relieved from Vishakapatnam Commissionerate Range to carry out the transfer as indicated above. However, the said transfer order dated 25-04-96 was stayed by R-1 by order C.No.II/3/37/96-Estt.2 dated 17-05-96 (Annexure A-II).

3. This application is filed praying for implementation of the order dated 25-04-96 by transferring them to Hyderabad Commissionerate Range.

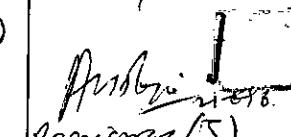
4. The applicants have not filed any representation to the concerned authorities. In view of the above, they have to file a representation to R-1 for adhering to the earlier order of the transfer and if such a representation is received the same should be disposed of by R-1 within 15 days from the date of receipt of a copy of the representation.

5. In the result, the following direction is given:-

The applicants if so advised may submit a detailed representation to R-1 for transferring them to Hyderabad Commissionerate Range in terms of office order No.42/96 dt. 25-04-96 by RPAD to R-1. If such a representation is received by R-1 the same should be disposed of expeditiously within 15 days from the date of receipt of a copy of that representation.

6. The OA is ordered accordingly at the admission stage itself. No costs.


(R. Rangarajan)
Member (Admn.)


D.Y. Regismer (S)

Dated : The 21st June 1996.
(Dictated in Open Court)

: 3 :

Copy to:-

1. The Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Lal Bahadur Stadium road, Basheerbagh, Hyderabad.
2. The Commissioner-I, Customs and Central Excise, Lal Bahadur Stadium road, Basheerbagh, Hyderabad.
3. One copy to Sri. P.Naveen Rao, advocate, CAT, Hyd.
4. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : MCA)

DATED: 2/16/96.

ORDER **JUDGEMENT**

M.A. NO/R.A./C.A. NO-

P.A. NO -

IN
741 ab

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

Central Administrative Tribuna

卷之三十一

~~NO ORDERS AS TO COSTS~~

25 JUN 1996

1000 1970

* * * HYDERABAD BENCH

244 APPENDIX / APPENDIX SECTION

RECEIVED

25 JUN 1996

HONEY-GROWING IN

BRUNNEN

卷之三